

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

DA 2702/1993

New Delhi, this 11th day of October, 1994.

Shri N.V. Krishnan, Vice-Chairman (A)
Mrs. Lakshmi Swaminathan, Member (J)

B. Chattopadhyay
s/o Shri R.K. Chatterjee
QU 306-C, Pitampura
Delhi-110 084
(Ms. Monika, Advocate)

.. Applicant

vs.

1. Lt. Governor/Administrator
Govt. of NCT of Delhi
Raj Niwas, Delhi-110 054

2. The Director of Training &
Technical Education
Govt. of NCT of Delhi
House Avenue, N.Delhi-1

3. The Principal
Delhi College of Engg.
Kashmere Gate, Delhi-5

4. Chairman
U.P.S.C., Dholpur House
Shahjahan Road, N.Delhi .. Respondents
(Mrs. Meera Chhibber, Advocate)

ORDER (Oral)

(Shri N.V. Krishnan, Hon'ble VC (A))

Heard. Enclosure to the affidavit by Respondent 4 is a letter stated to have been given by the applicant on 22.4.94 stating that as discussed with the Principal he was writing to his counsel to withdraw the court case. We notice that this affidavit filed by Respondent No.4 is not properly attested. Therefore we can not give any attention to the affidavit.

2. The learned counsel for the applicant, however, says that no instructions has been received from the applicant by her. This matter has been adjourned on a number of occasions. In the circumstances, we dismiss the DA in default.

Lakshmi Swaminathan
(Lakshmi Swaminathan)
Member (J)

11.10.94
(N.V. Krishnan)
Vice-Chairman (A)

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